

Central Administrative Tribunal
Principal Bench

O.A.No.1458/2002

M.A.No.1167/2002
Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 30th day of May, 2002

1. Chotu Ram
s/o Shri Lal Chand
r/o KG-1/148, Vikas Puri
New Delhi - 110 018.
2. K.D. Blade
s/o Sh. Damodar Rao
r/o 6-Q-35, Vasant Vihar
Mahavir Nagar Extn.
Kota (Raj.)
3. Sohan Lal Dev
s/o Sh. K.C. Dev
r/o House No.375
Opp. Maharashtra Samaj
Mohalla Dadwara
Kota - 2(Raj.)
4. Mahavir Prasad Saxena
s/o Shri Ram Sahai
r/o Arya Samaj Road
Rampura
Kota (Raj.).
5. Shri Krishana Sharma
s/o Sh. Goverdhanji
r/o Shri Garments
Patanpol
Kota - 1 (Raj.).

... Applicants

(By Advocate: Shri Sewa Ram)

Vs.

1. Union of India through
Chairman
Railway Board
Rail Bhawan
New Delhi - 110 001.
2. Financial Advisor &
Chief Accounts Officer (Pension)
Western Railway
Church Gate
Mumbai.
3. Senior Divisional Accounts Officer
Western Railway
Divisional Office
Kota, Rajasthan.
4. The General Manager
Western Railway (HQ)
Church Gate, Mumbai.

(2)

5. The Branch Manager
Central Bank of India
Station Road
Bahadur Garh
Haryana.
6. The Branch Manager
State Bank of India
Ladpura, Arya Samaj Road
Kota (Raj.)
7. The Branch Manager
State Bank of Bikaner and Jaipur
Kota Junction Branch,
Kota, Rajasthan.
8. The Branch Manager
State Bank of Bikaner and Jaipur
Raj Bhawan Branch
Kota (Raj.).

... Respondents

O R D E R (Oral)

By Shanker Raju, M(J):

Heard the learned counsel for applicants.

MA for joining together is allowed.

2. Applicants, who are similarly placed as those of applicants in OA 2425/2000, Shri S.R.Dhingra & Others Vs. Chairman, Railway Board & Others, decided on 22.1.2002, wherein impugned orders have been set-aside and the recoveries made from the applicants therein have been directed to be refunded to them from the pension of the applicants on reduction in their pension.

3. It is stated that applicants preferred a representation and in pursuance of the legal notices service upon the respondents, respondents vide order dated 7/9/5.2002, stated that as the applicants have not forwarded the OA the respondents, it is not possible to give a para-wise reply and also unable to do the needful which has been done in OA 2425/2002 supra.

4. In this view of the matter, the respondents are directed to treat the present OA as representation of the applicants and dispose of the same in view of the decision in OA No.2425/2002 supra, if the applicants are found similar circumstance, and pass a detailed and reasoned speaking order within two months from the date of receipt of a copy of this order. It will be open to the applicants to approach this Tribunal, if so advised, in accordance with law.

5. Let a copy of this order along with a copy of the OA be sent to the respondents.

S. Raju

(Shanker Raju)
Member(J)

/rao/

OA disposed of oldt: 30/05/02
fresh mtg for arr (Ad-hoc stay)